

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 01/2013

with I.A. No.02, 03 & 21/2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 15.01.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

**Hon'ble Mr. Justice V.S. Sirpurkar
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

**Hon'ble Mrs. Pravin Tripathi
Member**

In the matter of :

**Business Aircrafts Operators Association
V/s.**

...Appellant

Mumbai Int'l Airport Pvt. Ltd. and Anr. (AERA)

.... Respondents

Appearances : Mr. Sharan Thakur with Mr. Utpal Kant, Advocates for the Appellant.

Mr. Gautam Chawla and Mr. Shantanu Singh, Advocates for Respondent No.1 (MIAL).

ORDER

26th February, 2014

At the request of the counsel appearing for the Appellant, the matter is adjourned to **13rd March, 2014**.

**(Justice V.S. Sirpurkar)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**